

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO. 3075
ANSWERED ON 19.03.2026

REGULATION OF TOURISM IN RAIGAD

3075 # SHRI DHAIRYASHIL MOHAN PATIL:

Will the Minister of CULTURE be pleased to state:

- (a) whether Government has reviewed the impact of unregulated tourism activities, events and commercial filming on centrally protected monuments in Raigad district, Maharashtra;
- (b) whether any cases of violation of the Archaeological Survey of India (ASI) visitor management norms or monument bye-laws have been registered;
- (c) whether revenue-generating priorities at such sites have affected conservation related safeguards; and
- (d) whether there is any proposal to amend visitors regulation, carrying capacity standards or punitive provisions to strike a balance between tourism and conservation in Raigad district?

ANSWER

THE MINISTER OF CULTURE AND TOURISM
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) All such activities like events, projects and filming at protected monuments located in the Raigad district of Maharashtra duly taken place within the existing statutory provisions after due approval from the Archaeological Survey of India (ASI) keeping the state of conservation and structural integrity of the monuments in view.
- (b) No such case has been reported.
- (c) No, Sir.
- (d) At present, no such proposal is under consideration.
